भारतीय दूरसंचार विनियामक प्राधिकरण
TELECOM REGULATORY AUTHORITY OF INDIA
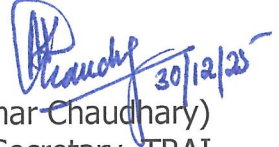### भारत सरकार / Government of India

To,

The Secretary,
Department of Telecommunications,
Ministry of Communications,
Sanchar Bhawan, 20, Ashoka Road, New Delhi – 110 001

Subject: Recommendations on 'the Regulatory Framework for the Sale of Foreign Telecom Service Providers' SIM/ eSIM Cards for the use in M2M/ IoT Devices meant for Export' - reg.

1. Department of Telecommunications (DoT), Ministry of Communications, Government of India, through a letter dated 17.09.2024, requested TRAI to provide its recommendations, under Section 11(1)(a) of the TRAI Act, 1997, regarding the terms and conditions for issue and renewal of No Objection Certificate (NOC) for import/ sale of Foreign Telecom Service Providers SIM/ eSIM cards for use in M2M/ IoT devices meant for export purpose.

2. In this regard, TRAI, on 04.07.2025, issued a consultation paper on 'the Regulatory Framework for the Sale of Foreign Telecom Service Providers SIM/eSIM Cards for the use in M2M/IoT Devices meant for Export purposes' for soliciting comments and counter comments of stakeholders. In response, nine stakeholders submitted their comments. An Open House Discussion (OHD) on the consultation paper was held on 25.09.2025 through virtual mode.

3. Based on the comments/ inputs received from stakeholders and on its own analysis, TRAI has finalized its recommendations on 'the Regulatory Framework for the Sale of Foreign Telecom Service Providers SIM/eSIM Cards for the use in M2M/IoT Devices meant for Export'. A copy of the recommendations is enclosed herewith.

4. In keeping with the practice, a copy of this letter, along with the response, is being placed on the website of TRAI (www.trai.gov.in).

Enclosure: As above

(Atul Kumar Chaudhary)
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